

## Cotton Stocks

7412. SHRI SHIVAJIRAO S. DESHMUKH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the restrictions imposed by the Textile Commissioner about holding of stocks are only meant for the private mills and not for Cooperative Societies of Growers in cotton growing States of Maharashtra, Gujarat and Punjab;

(b) if so, whether it is also a fact that the insistence for the observance of the above rule conflicts with cooperative law where such Co-operatives and growers themselves are under mutual obligation to sell and purchase entire produce between themselves;

(c) whether it is further a fact that breach of this obligation being penal exposes to severe actions; and

(d) whether any machinery has been evolved to protect such Co-operatives from erratic power supply?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

(b) and (c). Information is being collected and will be placed on the Table of the House.

(d) This matter falls within the jurisdiction of the State Government.

## Violation of Import Licences by a Business House in Bombay

7413. SHRI S. K. TAPURIAH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Central Bureau of Investigation and the Officers of the Commerce Ministry raided a business house in Bombay for importing material different from what was permissible under the Import Licence issued to them;

(b) if so, whether the material imported in contravention of the Rules was seized;

(c) the action which has been taken or proposed to be taken in the matter; and

(d) the total value of the Import Licence and also the items for which the Import Licence was issued to this firm?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) The Central Bureau of Investigation and Officers of the Commerce Ministry have not raided any business house in Bombay recently for importing material different from what was permissible under the import licence issued to a firm. Perhaps the question relates to M/s. Industrial Engineering Company who imported mutton tallow instead of sulphur. If so, the premises of that firm were raided by the Collector of Customs, Bombay, who seized records and material imported by them.

(b) Yes, Sir.

(c) The case has been handed over to CBI who are making further investigations.

(d) M/s. Industrial Engineering Co., Bombay were granted an import licence for the import of sulphur for a value of Rs. 30 lakhs.

## Company Secretaries

7414. SHRI D. C. SHARMA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Bureau of Public Enterprises has been circulating the particulars of persons who have passed the Government Diploma in Company Secretaryship Examination, to the public sector undertakings, recommending their absorption in suitable secretarial positions; and

(b) if so, the number of such posts filled in after the issue of such circulars, in the public sector undertakings from out of the above diploma holders and by other than the diploma holders?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) Information is not available.

## Company Secretaries

7415. SHRI D. C. SHARMA: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Govern-